

ORDER SHEET

O.A./MA/RA/CP NO. 47 OF 2008 in OA 886/08

Applicant/s S.P. Singh Respds. V.O.I and Co

Advocate for Applicant/s Sri Satish Dubey Advocate for Respondent/s _____

Notes of the Registry	Orders of the Tribunal	Sheet No.
<p><u>NOR</u> Submitted before DRLT for fixing a date. Submitted by 12/12/08 J.O.(J)</p>	<p><u>Order under circulation</u> <u>Dt. 02.12.08</u> I have gone through the Rev. Application filed under section 22(3)(f) of A.T. Act 1985 and also judgment dt 29.08.08, which reads:- "..... the applicant may be permitted to appear in the test/training scheduled to be held on 07.09.2008 provisionally but his result shall not be declared. However, it is made clear that the applicant may again approach this Tribunal, if he is still aggrieved. 2. with with the fore-said observation, the CA stands disposed of....." Aforesaid order contains apparent error on the face of record. Accordingly Rev. Application is allowed Order dt 29.08.08 is hereby recalled and the case is directed to be listed for rehearing on admission. Registry is directed to inform the either side after fixing a date in OA for admission hearing</p> <p style="text-align: right;">Anjam (A.K. Graw) J.M</p>	